

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.399/2003
M.A.NO.420/2003

Friday, this the 30th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Yash Pal
s/o Shri Bal Krishan
r/o J-178 Vikas Puri
New Delhi-18

National Physical Laboratory
Acoustic Section
Dr. K.S. Krishnan Road, Pusa
New Delhi-12

..Applicant

(Applicant in person)

Versus

1. The Director General
Council of Scientific & Industrial Research
2, Rafi Marg, New Delhi-1
2. The Director
National Physical Laboratory
Dr. K.S. Krishnan Road
Pusa, Near East Patel Nagar
New Delhi-12

..Respondents

(By Advocate: Shri V.K.Rao)

O R D E R (ORAL)

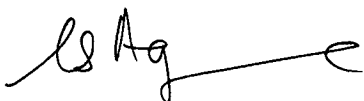
Shri Justice V.S. Aggarwal:

MA-420/2003

MA-420/2003 is allowed. Delay in filing the original application is condoned.

OA-399/2003

The applicant, who appears in person, states that he will challenge the validity of New Recruitment & Assessment Scheme (NRAS) and subject to aforesaid, he does not press the present application.



(2)

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn. However, the applicant may challenge the aforesaid in accordance with law.

(Govindan S. Tampi)
Member (A)

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(V.S. Aggarwal)
Chairman